

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2033
ANSWERED ON:02.12.2009
AMENDMENT IN PREVENTION OF CORRUPTION ACT
Deora Shri Milind Murl

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has any proposal to amend the Prevention of Corruption Act, 1988 to allow confiscation of properties of corrupt public servants;
- (b) if so, the details thereof; and
- (c) the time by which the said Act is likely to be amended?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF Science and Technology; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF Earth Sciences; MINISTER OF THE STATE IN THE MINISTRY OF Prime Minister's Office; MINISTER OF THE STATE IN THE MINISTRY OF Personnel, Public Grievances and Pensions; and MINISTER OF THE STATE IN THE MINISTRY OF Parliamentary Affairs. (SHRI PRITHVIRAJ CHAVAN)

(a) and (b) : A proposal, inter alia, for incorporating the provisions of the Criminal Law (Amendment) Ordinance, 1944 for attachment and forfeiture of property of corrupt public servants, as well as strengthening the procedure for attachment by way of insertion of certain additional provisions in the Prevention of Corruption Act, 1988 was considered. The Prevention of Corruption (Amendment) Bill, 2008 was introduced in the Lok Sabha and it was passed on 23.12.2008. The Bill was also introduced in the Rajya Sabha for consideration and passing; but could not be passed and with the dissolution of the 14th Lok Sabha, the lapsed, (c): No definite time frame can be laid down.